CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

REGIONAL BENCH – COURT NO. III

Excise Appeal No.42664 of 2018-DB

(Arising out of Order-in-Appeal No.298/2017 (CXA-II), dated 31.05.2017 passed by the Commissioner of Central Excise (Appeals-II), Chennai)

M/s. PickfabEngineers Pvt. Ltd., **: Appellant**
No.56 & 57, SP Ambattur Industrial Estate,
Ambattur,
Chennai 600 058.

VERSUS

Commissioner of GST & Central Excise, **: Respondent**
Chennai North Commissionerate,
Ambattur IV, Range Division II

APPEARANCE:

Ms. A.R. Amrita, Advocate for the Appellant

Ms. Sridevi Taritla, JC (AR), Authorized Representative for the Respondent

CORAM:

HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 41236/2019

DATE OF HEARING: 28.10.2019

DATE OF DECISION: 28.10.2019

Per Smt. Sulekha Beevi C.S:

The learned counsel for appellant reiterated the ground stated in the application for condonation of delay in filing the application.

2. The learned Authorised Representative for Revenue Shri Jagan Babu appeared and argued on behalf of the department.

3. Taking note of the grounds stated in the COD application, the same is allowed.

4. On behalf of the appellant, the learned counsel Shri M. Kannan submitted that the appellant had filed declaration under Sabka Vishwas [Legacy Dispute Resolution] Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in the open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

ksr
28-10-2019